

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – I

ITEM No.212- IA/(Liq.)9(AHM) 2024
In
C.P.(IB)/175(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd
V/s
Sintex Plastics Technology Ltd

.....Applicant

.....Respondent

Order delivered on 01/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant / RP : Mr. Kamil Lokhandwala, Advocate

ORDER

IA/(Liq.)9(AHM) 2024

Learned Counsel for the applicant submits that, in compliance with the last order dated 24.04.2024, a revised Form-H has been filed along with revised memo of parties and copy of the email correspondence with the sole CoC members vide inward diary No. 3653 on 29.04.2024 by way of purshish. The same is taken on record.

We have heard the Counsel for the applicant and perused the records.

The order is reserved.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)